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C.A.NO.418/95.

JUDGMENT

Dt:3.4.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri K.K.Chakravarthy, learned counsel for the applicant and Shri G.Pxarameswara Rao, learned standing counsel for the respondents.

2. The applicant was engaged as Watchman on casual basis in 1986 in the office of R-I. He was not again engaged after he was arrested on 19.12.1989 when the motor in the farm of R-I was stolen. It is stated for the applicant that after he was acquitted as per the order in CC No.319/90 on the file of J.M.F.C., West and South of Rangareddy District. <sup>In</sup> regard to the said theft, he filed a representation on 21.7.1994 to R-2 requesting for his reengagement. This OA was filed praying for direction to the respondents to re-engage the applicant as casual labourer by alleging that his representation referred to supra is not disposed of.

3. In the circumstances, the OA is disposed of as under:-

R-2 has to dispose of the representation dated 21.7.1994 of the applicant expeditiously and preferably by 30.6.1995. It is needless to say that if the ap

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is going to be aggrieved by the order to be passed by R-2, he is free, if so advised, to file an application under Section 19 of the Administrative Tribunals Act.

4. The OA is ordered accordingly at the admission stage. No costs.

(R.RANGARAJAN)  
MEMBER (ADMN.)

V.NEELADRI RAO  
VICE CHAIRMAN

DATED: 3rd April, 1995.  
Open court dictation.

Aurby 6485  
Deputy Registrar(J)CC

To vsn

1. The Director, Rice Research, Ministry of Agriculture, Govt. of India, Rajendranagar, Hyderabad-30.
2. The Administrative Officer, Directorate of Rice Research, Rajendranagar, Hyderabad-30.
3. The Farm Superintendent, Directorate of Rice Research, Rajendranagar, Hyderabad-30.
4. One copy to Mr. K. K. Chakravarthy, Advocate, CAT.Hyd.
5. One copy to Mr. G. Parameswara Rao, Standing Counsel, CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

*C.C. by 10/ulas  
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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED - 3 -4 1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No.

*in  
4/8/95*

T. A. No.

(W. P.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed. alongwith OA Copy.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

